

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 186/2016

IN THE MATTER OF:

M/s Lloyds Line Pipes Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391, 392 & 394

Order delivered on 19.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER

:- Mr. Suman Kumar, Adv.

For the RESPONDENT

:-

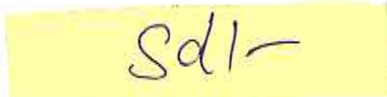
ORDER


C.A. No. 311(PB)/2017

This is an application seeking amendment of the order dated 7th August, 2017. The RD in its report has used the name as Lloyds Line Private Limited and the same name has been inadvertently incorporated in the order.

However, now the amendment is sought by stating that the name should be Lloyds Line Pipes Limited in the cause title and para-1 of the order. Accordingly, the words 'Lloyds Line Private Limited' be read as 'Lloyds Line Pipes Ltd.' in the cause title as well as in para-1 of the order. A corrected copy of the order be issued.

Application stands disposed of.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**